

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (PIL) No. 1944 of 2019

Pramod Kumar Sharma Petitioner

Versus

1. The Union of India through General Manager, S.E. Railway, Kolkata
2. The Divisional Railway Manager, S.E. Railway, Adra Division, Purulia
3. The State of Jharkhand
4. The Deputy Commissioner, Seraikella Kharswan
5. The Sub Divisional Officer, Chandil
6. The Member Secretary, Jharkhand State Pollution Control Board, Dhurwa, Ranchi
7. The Regional officer, Jharkhand State Pollution Control Board, Adityapur

... .. Respondents

**CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Petitioner: Mr. H.K. Mahato, Advocate
For the UOI-Railway: Mr. Gautam Rakesh, Advocate
For the State: Ms. Darshana Poddar Mishra, Addl. AG-I
For the Board: Mrs. Richa Sanchita, Advocate

Oral Order
06/Dated: 24.07.2020

As prayed, three weeks' time is granted to the respondents to file its response in this matter.

Put up this case on 14.08.2020.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)